

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 14th day of August, 2018.

CIVIL CONTEMPT PETITION NO. 330/00181 OF 2017
IN
ORIGINAL APPLICATION NO. 1005 of 2012

Present:

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

1. Bashitha Narain Dubey son of Kaladhar Dubey, T. No. 11622 Mechanical Shop N.E. Railway Gorakhpur.
2. Subhas Chandra son of Sukhraj, T. No. 11616, Mechanical Shop, N.E. Railway, Gorakhpur.
3. Kamla Devi wife of Late Chandra Bahadur, T. NO. 11621, Mechanical Shop N.E. Railway, Gorakhpur.
.....Applicants.

By Advocate: Shri K.K.M Tripathi

VERSUS

1. Shri Satya Prakash Trivedi, the General Manager, N.E. Railway, Gorakhpur/Northern Central Railway, Allahabad.
2. D.S. Dohre, Chief Factory Manager, Personal N.E. Railway, Gorakhpur.
3. T.N. Chaterjee, Chief Finance and Account Officer, N.E Railway, Gorakhpur.
.....Respondents

By Advocate : Shri L.M. Singh

O R D E R
BY HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)

None for the applicant. Shri L.M Singh counsel for the respondents.

2. Learned counsel for the respondents submitted that he has filed compliance affidavit.

3. We have perused the compliance affidavit wherein it has been mentioned that recovered amount has been paid to the applicant.

4. We are of the opinion that order of the Tribunal has been complied with by the order dated 31.3.2016

5. Accordingly, contempt petition is dismissed. Notices issued are discharged.

(Mohd. Jamshed)

(Rakesh Sagar Jain)

Member (A)

Member (J)

Manish/-